

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-507
IB-534/ND/2022

IN THE MATTER OF:

M/s. Smart Coocky Internet Ltd.

....Applicant

Vs.

ROC

....Respondent

SECTION

U/s 59 IBC

Order delivered on 15.09.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

For the Respondent

For the Liquidator

Mr. Gurcharan Singh, Adv.

ORDER

Ld. Counsel for the Applicant has appeared and submitted that in compliance of order dated 23.08.2022 they have filed the extract of website of IBBI and he has also confirmed that there were no shareholders to whom any share capital was to be repatriated and hence, there is no question of payment of any tax at source. He has also filed the affidavit from the Liquidator that after going through the records of the company there is no secured or unsecured creditor. List the matter before the Regular Bench on **04.10.2022**.

-Sd/-

(RAHUL BHATNAGAR)
MEMBER (T)

-Sd/-

(JUSTICE TELAPROLU RAJANI)
MEMBER (J)